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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 29th December 1943

No. 29623-A.—The following notification, issued by the Government of India, Legislative Department, is republished for general information.

By order of the Governor
V. RAMANATHAN

*Deputy Secretary to Government
New Delhi, 8th December 1943*

No. F. 43-III/43-C. & G.—The following notification by His Excellency the Viceroy and Governor-General, dated the 30th November 1943, is published for general information:—

“In exercise of the powers conferred by sub-section (2) of section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Archibald Percival, Viscount Wavell, hereby prorogue the session of the Council of State.

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 29th December 1943

No. 11860-S.T.—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 27th November 1943

No. 71-Tex(3)/43—In pursuance of sub-clause (a) of clause 3 of the Cotton Movements Control Order, 1942, the Central Government is pleased to direct that the following further amendment shall be made in the General Permit No. 1, issued under the said order and published with the notification of the Government of India in the Department of Supply, No. 1117, dated the 19th November 1942, namely:—

In clause 1 of the said General Permit under the heading “West Zone” after the words “including all those stations” the following shall be inserted, namely:—

“except Khandwa which will be in the Central Free Area.”

H. M. PATEL

*Deputy Secretary to the Govt. of India
The 29th December 1943*

No. 11861-S.T.—The following notification of the Government of India, War Transport Department, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 10th November 1943

No. LP-17 (29)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following amendment to the Second Schedule to the Motor Vehicle Spare Parts Control Order, 1943, dated the 16th September 1943, published in Part I of the *Gazette of India*, dated the 18th September 1943.

For the existing entry ‘3. Ford’ under the column ‘Other Vehicles’ in the Second Schedule substitute ‘3. Ford—other than motor cars of 8 and 10 Horse Power.’

R. R. LANGHAM-CARTER

Addl. Dy. Secy. to the Govt. of India

The 29th December 1943

No. 11863-S.T.—The following notification, issued by the Textile Commissioner, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 11th December 1943

No. 34-Tex. A(15)-2/43—In pursuance of Clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby fix the maximum prices ex-factory at which yarns of the following descriptions may be sold:—

1½s Waste Rs. 4-8-0 per 10 lbs.

2s Waste Rs. 4-14-0 per 10 lbs.

1½s Waste Coloured Mixing Rs. 4-10-0 per 10 lbs.

Counts (1)	Cotton (2)	Strength (3)	Price per 10 lbs.	
			Single (4)	Two-fold (5)
			Rs. A. P.	Rs. A. P.
6	Indian	225 lbs.	10 4 0	11 2 0
8	..	150 ..	10 8 0	11 6 0
10	..	112 ..	10 12 0	11 10 0
12	..	125 ..	12 8 0	13 12 6
14	..	104 ..	12 12 0	14 0 6
16	..	80 ..	13 0 0	14 4 6
18	..	87 ..	15 4 0	17 2 6
20	..	78 ..	15 8 0	17 9 0
22	..	70 ..	15 12 0	17 15 6
24	..	64 ..	16 2 0	18 9 0
26	..	58 ..	16 8 0	19 2 6
28	..	52 ..	18 8 0	21 2 6
30	..	48 ..	19 0 0	21 10 6
32	..	45 ..	19 4 0	21 15 0
34	..	42 ..	19 8 0	23 5 6
36	..	32 ..	22 12 0	26 2 0
38	..	30 ..	23 2 0	26 10 6
40	..	29 ..	23 8 0	27 3 0
42	Foreign	40 ..	30 0 0	33 6 0
44	..	38 ..	30 6 0	33 14 6
46	..	36 ..	30 12 0	34 7 0
48	..	30 ..	42 0 0	47 8 0
			Carded	
60	..	37 ..	45 0 0	50 8 0
			Combed	
80	..	22 ..	58 0 0	66 13 0
			Carded	
80	..	25 ..	61 0 0	69 12 0
			Combed	

1. All prices are for Grey Yarns of full count, subject to standard tolerances, full reeling, in hanks, packed in 10 lb. bundles and in bales.

2. For folded Yarns over 2/fold add 1 anna per ply to the 2/fold price indicated.

3. For odd counts and half counts 4s to 22s add basic differences up or down at 4 annas per 2 counts per 10 lb.

4. Bleaching charges Rs. 1-4-0 per 10 lbs.

5. Mercerising charges Rs. 5-0-0 per 10 lbs.

6. Dyeing charges Rs. 10-0-0 per 10 lbs. Fast to bleach colours.

Rs. 3-12-0 „ Ordinary colours.

7. Cheesing and/or coning charges } Rs. 1-8-0 per 10 lbs. including case packing. up to 30s.
Rs. 2-0-0 per 10 lbs. over 30s.
8. The maximum retail price shall be 20 per cent. above these prices, or above the actual ex-mill contract price stamped on the Texmark label, whichever is less.

M. K. VELLODI
Textile Commissioner

The 29th December 1943

No. 11864-S.T.—The following notification, issued by Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 17th December 1943

No. TCS. 22(2)—In exercise of the powers conferred by clause (e) of sub-rule (2) of rule 81 of the Defence of India rules, the Central Government is pleased to direct that every person carrying on any undertaking which involves the import, purchase or sale of any of the dyes and chemicals specified in the first column of the form herewith annexed shall submit to the Textile Commissioner, Bombay, so as to reach him not later than the 15th January 1944, a return in the said form giving all the particulars called for therein. Provided that the particulars called for in columns 3, 4, 5, 7 and 8 need not be supplied by persons who are not importers.

FORM

Names and address of consumer, importer or dealer

Name of Dye or Chemical	Quantity in lbs. held in stock on 31-12-43	Quantity in lbs. actually imported during			Name and address of person to whom imported, of name and address of supplier in India.	Quantities covered by valid import licence not yet received	
		Calendar year 1941.	Calendar year 1942.	Calendar year 1943.		Licence No.	Specification of goods ordered.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
<i>Dyes</i> Basic colours Sulphur colours Naphthol Bases Vat Colours: powder paste. Indigosols Rapid fast colours Diaz colours Indigo (Synthetic) in terms of 10 per cent. Alizarine in terms of 2 per cent. Aniline salts <i>Chemicals</i> Antraquinone Beta Naphthol Chlorate of Soda Chromidum Acetate Formosul Hydrosulphite of Soda Meta-tolylene Diamine Rauvagine Sultrian paste Sodium Nitrite Sodium Acetate Tartar Ematic or Antimony salt Zinc Chloride							

Separate figures must be given for each Category of dye and each chemical.

I, the undersigned hereby certify that all the details given in the statement above are true and correct to the best of my knowledge and belief.

Full Address:—
Date

Signature

M. K. VELLODI
Textile Commissioner

The 29th December 1943

No. 11865-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 11th December 1943

No. 34-Tex. A(15)-2/43—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Ordinance, 1943, I hereby

fix the maximum prices ex-factory at which yarns of the following descriptions may be sold:—

- 1½ Waste Rs. 4-8-0 per 10 lbs.
2s Waste Rs. 4-14-0 per 10 lbs.
1½ Waste Coloured Mixing Rs. 4-10-0 per 10 lbs.

Counts	Cotton	Strength	Price per 10 lbs.					
			Single			Two-fold		
(1)	(2)	(3)	(4)			(5)		
			Rs.	A.	P.	Rs.	A.	P.
4	Indian	225 lbs.	10	4	0	11	2	0
6	"	150 "	10	8	0	11	6	0
8	"	112 "	10	12	0	11	10	0
10	"	125 "	12	8	0	13	12	6
12	"	104 "	12	12	0	14	0	6
14	"	89 "	13	0	0	14	4	6
16	"	87 "	15	4	0	17	2	6
18	"	78 "	15	8	0	17	9	0
20	"	70 "	15	12	0	17	15	6
22	"	64 "	16	2	0	18	9	0
24	"	58 "	16	8	0	19	2	6
26	"	52 "	18	8	0	21	2	6
28	"	48 "	19	0	0	21	10	6
30	"	45 "	19	4	0	21	15	0
32	"	42 "	19	8	0	22	5	6
40	"	32 "	22	12	0	26	2	0
42	"	30 "	23	2	0	26	10	6
44	"	29 "	23	8	0	27	3	0
40	Foreign	40 "	30	0	0	33	0	0
42	"	38 "	30	6	0	33	14	6
44	"	36 "	30	12	0	34	7	0
60	"	30 "	42	0	0	47	8	0
			Carded					
60	"	37 "	45	0	0	50	8	0
			Combed					
80	"	22 "	58	0	0	66	12	0
			Carded					
80	"	25 "	61	0	0	69	12	0
			Combed					

1. All prices are for grey Yarns of full count, subject to standard tolerances, full reeling, in hanks, packed in 10 lb. bundles and in bales.

2. For folded Yarns over 2/fold add 1 anna per ply to the 2/fold price indicated.

3. For odd counts and half counts 4s to 22s add basic differences up or down at 4 annas per 2 counts per 10 lb.

4. Bleaching charges Rs. 1-4-0 per 10 lb.

5. Mercerising charges Rs. 5-0-0 per 10 lb.

6. Dyeing charges Rs. 10-0-0 per 10 lb. Fast to bleach colours.
Rs. 3-12-0 " Ordinary colours.

7. Cheesing and/or coning charges } Rs. 1-8-0 per 10 lb. up to 30s.
including case packing. } Rs. 2-0-0 per 10 lb. over 30s.

8. The maximum retail price shall be 20 per cent. above these prices, or above the actual ex-mill contract price stamped on the Texmark label, whichever is less.

M. K. VELLODI
Textile Commissioner

COMMERCE AND LABOUR
DEPARTMENT
NOTIFICATIONS

The 29th December 1943

No. 29679-Com.—The following notification of the Government of India in the Department of Labour is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

New Delhi 16th December 1943

No. L.W.I.S.-828(5)—In pursuance of clause (f) of section 6 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), of the Central Government is pleased to specify all employment under the Crown for the purposes of the said Act.

D. S. JOSHI
Deputy Secretary to the Govt. of India

The 29th December 1943

No. 29681-Com.—The following notifications issued by the Government of India, in the Department of Labour, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

New Delhi, 11th December 1943

No. L.-R. 16—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the powers conferred and the duties imposed on the Central Government by sub-rule (3-A) of rule 81-A of the Defence of India Rules, shall be exercised or discharged as the case may be also by any Provincial

Government or by the Chief Commissioners of Delhi, Ajmer-Merwara, Coorg and Panth Piploda.

New Delhi, 11th December 1943

No. L.-R. 16(1)—In exercise of the powers conferred by rule 81-A of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the order of the Government of India in the Department of Labour, dated the 21st August 1942, namely :—

In clause (iii) of the said order, for the words “ when any trade dispute has been referred to a Court of Inquiry ”, the words “ when any or all of the matters of a trade dispute have been referred to a Court of Inquiry ” shall be substituted.

D. S. JOSHI
Dy. Secretary to Govt. of India